

PUNJAB VIDHAN SABHA

Bill No. 11-PLA-2014

THE PUNJAB APPROPRIATION (VOTE-ON-ACCOUNT) BILL, 2014

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services of a part of the Financial Year, 2014-2015.

BE it enacted by the Legislature of the State of Punjab in the Sixty-fifth Year of the Republic of India as follows :—

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| 1. This Act may be called the Punjab Appropriation (Vote on Account) Act, 2014. | Short title. |
| 2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied, sums not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting in the aggregate to a sum of ₹ 252,92,96,20,000 (₹Twenty five thousand two hundred ninety two crore ninety six lacs and twenty thousand only) towards defraying the several charges, during the Financial year, 2014-2015, in respect of the services and purposes, specified in column 2 of the said Schedule. | Issue of
₹ 252,92,96,20,000
out of the
Consolidated
Fund of the State
of Punjab for the
Financial Year
2014-2015. |
| 3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, expressed in the said Schedule in relation to the Financial Year, 2014-2015. | Appropriation. |
| 4. Notwithstanding anything contained in any other Act for the time being in force, in provisions of this Act shall prevail. | Overriding effect
of the Act. |

SCHEDULE

Demand No.	Services and purposes		Sums not exceeding		
			Grant made by the Legislative Assembly	<i>Charged on the Consolidated Fund</i>	Total
1	2		3	4	5
			Rs.	Rs.	Rs.
1	Agriculture and Forests	Revenue	5839758000	470000	5840228000
		Capital	19975000	0	19975000
2	Animal Husbandry and Fisheries	Revenue	1566152000	105000	1566257000
		Capital	212100000	0	212100000
3	Co-operation	Revenue	333691000	35000	333726000
		Capital	4000	0	4000
4	Defence Services Welfare	Revenue	128224000	4000	128228000
		Capital	124285000	0	124285000
5	Education	Revenue	27604533000	91124000	27695657000
		Capital	1492925000	0	1492925000
6	Election	Revenue	489340000	359000	489699000
		Capital	0	0	0
7	Excise and Taxation	Revenue	613729000	595000	614324000
		Capital	0	0	0
8	Finance	Revenue	21996818000	29317994000	51314812000
		Capital	196700000	58156759000	58353459000
9	Food and Supplies	Revenue	2150773000	114000	2150887000
		Capital	2128000	0	2128000
10	General Administration	Revenue	768019000	27097000	795116000
		Capital	170275000	0	170275000
11	Health and Family Welfare	Revenue	9979076000	1807000	9980883000
		Capital	640982000	0	640982000

1	2		3	4	5
			Rs.	Rs.	Rs.
12	Home Affairs and Justice	Revenue	16578674000	337536000	16916210000
		Capital	536412000	0	536412000
13	Industries	Revenue	529005000	0	529005000
		Capital	126376000	0	126376000
14	Information and Public Relation	Revenue	146635000	0	146635000
		Capital	8750000	0	8750000
15	Irrigation and Power	Revenue	25235270000	0	25235270000
		Capital	3977835000	0	3977835000
16	Labour and Employment	Revenue	234478000	0	234478000
		Capital	17500000	0	17500000
17	Local Government, Housing and Urban Development	Revenue	2862508000	0	2862508000
		Capital	4220464000	0	4220464000
18	Personnel and Administrative Reforms	Revenue	42934000	25372000	68306000
		Capital	24560000	0	24560000
19	Planning	Revenue	378464000	53000	378517000
		Capital	1004637000	0	1004637000
21	Public Works	Revenue	4216229000	35945000	4252174000
		Capital	5808650000	0	5808650000
22	Revenue and Rehabilitation	Revenue	4178349000	975000	4179324000
		Capital	17500000	0	17500000
23	Rural Development and Panchayats	Revenue	5967799000	0	5967799000
		Capital	1103830000	0	1103830000
24	Science, Technology and Environment	Revenue	52994000	0	52994000
		Capital	10500000	0	10500000
25	Social and Women's Welfare and Welfare of Scheduled Castes and Backward Classes	Revenue	8529949000	92000	8530041000
		Capital	931805000	0	931805000

1	2		3	4	5
			Rs.	Rs.	Rs.
26	State Legislature	Revenue	115997000	3850000	119847000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	921150000	18000	921168000
		Capital	277452000	0	277452000
28	Tourism and Cultural Affairs	Revenue	194091000	8000	194099000
		Capital	770770000	0	770770000
29	Transport	Revenue	1404924000	9000	1404933000
		Capital	32802000	0	32802000
30	Vigilance	Revenue	139421000	1098000	140519000
		Capital	0	0	0
Total :		Revenue	143198984000	29844660000	173043644000
		Capital	21729217000	58156759000	79885976000
Grand Total :			164928201000	88001419000	252929620000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 206 thereof, to provide for the appropriation from and out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance (Vote on Account) by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the financial year 2014-15.

PARMINDER SINGH DHINDSA,
Minister for Finance, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 7th March, 2014.

VED PARKASH,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 7th March, 2014 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).